

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

240. IA/3944/2023 C.P. (IB)/335(MB)2023

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

Chirag Rayshi Shah

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

Notice of Motion- **Registry and Petitioner are directed to issue notice** to the Respondent/Personal Guarantor and to submit service report along with notice copy sent to Respondent/Personal Guarantor, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent/Personal Guarantor is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **27.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/